

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**O.A. No.1819 of 2004**

**New Delhi, this the 5<sup>th</sup> day of January, 2005**

**HON'BLE SHRI SHANKER RAJU, MEMBER (JUDICIAL)**

1. Smt. Madhu Bala Nigam,  
W/o late Shri Shailander Kumar Nigam,  
Ex Reader Govt. of India Press,  
Type II/196 Press Colony,  
Mayapuri, New Delhi-110064.
2. Shri Rahul Nigam  
S/o late Shri Shailander Kumar Nigam,  
Ex Reader Govt. of India Press,  
Type II/196 Press Colony,  
Mayapuri, New Delhi-110064. ....Applicants

(By Advocate : Shri P.P. Ralhan)

**VERSUS**

1. Union of India  
(Through Secretary)  
Ministry of Union Development & Poverty Alievation,  
Govt. of India, Nirman Bhavan, New Delhi-110011.
2. Director of Estates  
Urban Development,  
Nirman Bhavan, New Delhi-110011.
3. The Manager  
Govt. of India Press,  
Ring Road,  
Mayapuri,  
New Delhi. ....Respondents

(By Advocate : Shri Rohit Priyadarshi for Shri R.N. Singh)

**ORDER (ORAL)**

- Learned counsel of the parties heard.
2. MA 1541/2004 for joining together is allowed.
  3. The request of the applicant No.2 for compassionate appointment has been turned down on 26.12.2003 on the ground that name of the applicant no.2 at serial no.109 for the post of L.D.C. will not mature even within three years.
  4. It is provided in the DOP&T's OM of 1998, which pertains to the Scheme of Compassionate Appointment, that

(2)

compassionate appointment would not be restricted to a particular category of the post. A person whose family is indigent, his case can be considered even for the post of Group 'D' to mitigate the financial hardship faced by the family of the deceased Govt. employee.

5. In this view of the matter, OA stands disposed of with a direction to the respondents to consider the case of the applicant even for Group 'D' post. No costs.

S. Raju

**(SHANKER RAJU)**  
**MEMBER (JUDICIAL)**

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